

Office Notice, Office  
Memorandum, of coram  
appearance, Tribunal's  
Orders of direction &  
Registrar's Orders.

Tribunal's Orders

Fixed for A.H.  
on 07-11-2-94

for Dy. Registrar

Dated: 11-2-94.

Shri Shirske, Counsel for  
the applicant.

Notice before admission,  
returnable on 13.6.94.

2  
1/3

M.R. Kolkath  
(M.R. Kolkath)  
M(A)

M.S. Deshpande  
(M.S. Deshpande)  
M(C)

Notices issued  
to Respondents  
on 23/2/94  
By

13-6-94

Applicant is reported to be  
sick.

Adjourned to 20-6-94.

Notice dated 23-2-94  
sent on application  
on 26/2/94.

2  
103

(N.K. Verma)  
M(A)

B.S. Hegde  
(B.S. Hegde)  
M(J)

Date: 20-6-94

Mr. K.D. Naik for the

applicant and Mr. A.L. Karkurey

pro

for the respondents. Mr A. L.

Kastner for respondents states

that the application is not  
in the proper form because

the grounds raised are not  
stated under the caption

Grounds. Counsel for the  
applicant states that

grounds are stated in

para. 14 of the application

We are not inclined to

dismiss the application

on technical ground.

### ADMIT

Reply within six weeks

Matter be listed before the  
Registrar for completion of

pleadings on 12. 8. 94 and

then in nine die Ist.

Contd

The only interim ~~to~~ relief  
we are granting is that any  
future promotions made  
will be subject to the  
final outcome of this  
application.

R  
24/8

M.R. Kolhatkar W.S. Deshpande  
(M.R. Kolhatkar) (M.S. Deshpande)  
M (A) vs.

dia-20/6/94  
Order/Judgement despatched  
to Applicant/Respondent (s)  
on - 22/6/94

2  
29/6

Dated: 12-8-1994.

M.W.K.D. Naik,  
Counsel for the applicant  
Mr. A. L. Kasturey,  
Counsel for the respondents.  
He prays to grant some  
time for filing reply.

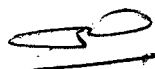
S.O. to 25-10-1994  
as the last chance. (No  
further time will be  
given for filing reply,  
as all the respondents  
are in Bombay.)

[Signature]  
Dy. Registrar

Dated : 25-10-1994.

None for either side.  
No reply has been  
filed yet.

S.O. to 22/12/1994  
as the last chance.

  
D. Registrar

22/12/94

None for applicant  
Shri V.K. Sharma for  
respondents.

No reply has been  
filed though sufficient  
time granted. Matter  
be remitted to Sine  
die list. (All the  
respondents are in  
Bombay). At the  
time of Final Hearing  
issue notice to Counsel  
of applicant and  
respondents - II & III.

  
(Deputy Registrar)

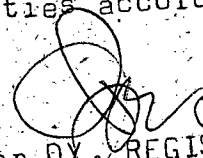
Notices issued to  
Applicant/Respondents on  
11/6/99

  
1576

PER TRIBUNAL Dt. 2/6/99

Matter is taken out  
from Sine-die List and  
fixed for Final Hearing  
on 22/6/99

Inform/Issue notices  
to the parties accordingly.

  
For DY. REGISTRAR

For Tribunal

Date: 23/6/99

Applicant's person by me

Respondent by me

Counsel for me

The matter adjourned to 28/6/99

for my

Dy. Registrar

28-6-99

Case called out applicant  
and counsel absent.

Respondents' Counsel is  
present.

This is an old case of  
1994. The application is dismissed  
for non-prosecution. No costs.

(D. S. Bawaj)  
M(A)

(R. G. Vaidyanathan)  
NC

Order/Judgement despatched  
to Applicant/Respondent (s)  
on 23/7/99

26/7/99